

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4108/2013

This the 29th day of September, 2015

**Hon'ble Mr. Justice B.P.Katakey, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ms. Anjali Bhardwaj, (Addl.P.P.),
H.No.A-66, Panschsheel Enclave,
New Delhi.

....

Applicant

(By Advocate:Shri B.R.Sharma)

Versus

1. Govt. of NCT of Delhi,
Through its Secretary,
Delhi Sachivalaya,
I.P. Estate, New Delhi.
2. Lt. Governor of Delhi
Raj Niwas Marg, Delhi.

.... Respondents

(By Advocate: Shri Amit Anand)

ORDER (ORAL)

By Shri Justice B.P.Kakakey, M(J)

Learned counsel for the applicant submits that the applicant does not want to pursue this OA, in view of the fact that during the pendency of the OA, disciplinary action has been taken against him.

Learned counsel therefore, submits that the applicant may be allowed to withdraw the OA with liberty to challenge the disciplinary action taken against the applicant before appropriate forum. Prayer is allowed.

2. The OA is dismissed as withdrawn with liberty as prayed for.

(K.N.Shrivastava)
Member(A)

(Justice B.P.Katakey)
Member(J)

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